

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No.76355 of 2018

(Arising out of Order-in-Original No.25/Central Excise/Pr.Commr./2018 dated 19.01.2018 passed by Principal Commissioner of CGST & Excise, Ranchi)

M/s Steel Authority of India Limited

Bokaro Steel Plant, Bokaro Steel City-827001

Appellant

VERSUS

Commissioner of CGST & Excise, Ranchi

C.R.Building, 5A Main Road, Ranchi-834001

Respondent

Appearance:

Shri Deepro Sen, Advocate for the Appellant

Shri S.Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO.75290/2022

DATE OF HEARING : 02.06.2022

DATE OF DECISION : 02.06.2022

PER P.K.CHOUDHARY :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/

(P.K.Choudhary)
Member (Judicial)

mm